

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-27(PB)2017

IN THE MATTER OF:

Manesar Projects Ltd. & Ors.

.... Applicant/petitioners

And

Ganga Overseas Pvt. Ltd.

.... Respondent

Order under Section 391-394 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant :

For the ROC/RD, Delhi :

For the OL, Delhi :

For the Income Tax Deptt. :

Mr. Manish Raj, Company Prosecutor

Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel

Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned standing Counsel for the Income Tax Department has stated that there are four Assessing Officers of the four companies and complete information as per the directions issued in two orders dated 26.10.2017 & 5.12.2017 have not been furnished.

Mr. Middha, learned Counsel for the petitioner states that he will send all the details alongwith the details of the IPO/Assessing Officers to the learned standing Counsel for the Income Tax Department within two days and thereafter, learned Counsel shall get in touch with the jurisdictional Assessing Officer and file reply within two weeks thereafter.



Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 22nd March, 2018.

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(M.M.KUMAR)
PRESIDENT

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(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
V.Sethi